

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No.09/17 for the licensing year 2016-17 dt. 29.09.2016 held on 28.09.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

XXX

1	349 Case No.:9/17/85-ALC3/2015	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:9/85-ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00157/AM16/	RLA File :24/24/040/00031/AM16/	Lic.No/Date:2410041879 11.12.2015	Approved
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(11)/2016-DGFT dt. 05.09.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Corriander Ground (Powder) made from Coriander of same origin, variety and grade as imported of 98% purity.	64.356MT	Coriander Whole (98% Purity)	64.993MT including 0.99% wastage.
	RA may take consequential action as per policy/procedure.			

योगेंद्र सिंह/YOGINDER SINGH
उप महाविदेशीय निर्यात अधिकारी
Dy. Director General of Foreign Trade
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
एन.टी. रोड, नई दिल्ली
B-2/2, N.T. Road, New Delhi

350 Case No.:13/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
HQ File :01/85/050/00109/AM16/	RLA File :02/24/040/00095/AM16/	Lic.No/Date:0210206053 10.08.2015	Approved

The Committee noted the comments of Tea Board furnished vide their letter No. LC/AA/2013/5842 dt. 10.03.2016. also noted the firm's reply furnished vide their e-mail dt. 06.09.2016 indicating the quantity of Tea origin-wise. After consideration upon the issue, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Tea in Consumer packs (Blend of 100% imported Tea of various origin)(Grade, type & origin of imported Tea shall conform in exports with that in import.	25000.00Kg	Tea:- Origin: China-19000Kg, Germany-1500Kg, Sri Lanka -4000Kg, Taiwan 500Kg Total 25000.00Kg	25000.00Kg

RA may take consequential action as per policy/procedure.

351	Party Name:PEARL MINERAL & MINES PVT. LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
HQ File :01/85/0162/164/AM15	RLA File :09/24/40/629/AM14	Lic.No/Date:0910060762 31.07.2014	Deferred

The Committee noted the reply of the firm furnished vide their letter dt.03.09.2016 to DIPP under intimation of this office. The Committee decided to get the clarification from the firm as to where exactly the import item i.e. Expansive Mortar is used, is it in Quarry or factory. Also decided to get comments from PC.2 Section and SCOMET Section. The case is deferred for 27.10.2016.

352	Party Name: SIGNATURE ESTATES	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
HQ File :01/85/50/040/AM12	RLA File :02/24/40/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred

The Committee noted the comments of Tea Board furnished vide their letter No. LC/ALA/2013/7309 dt. 08.09.2016. After consideration upon the issue, the Committee decided to seek clarification from the firm on the issue raised by Tea Board. The case is deferred for 27.10.2016

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक निदेश व्यापार
Dy. Director General of Foreign Trade
निदेश व्यापार, वाणिज्य विभाग
Directorate General of Foreign Trade
व्यापार विभाग, निदेश व्यापार
एन.एच. 1, नया दिल्ली
Udyog Bhawan, New Delhi

5	353 Case No.:5/7/85-ALC3/2016	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00061/AM17/	RLA File :03/95/040/00971/AM16/	Lic.No/Date:0310805340 09.06.2016	Deferred
The Committee noted that the Department of Atomic Energy has furnished the comments but comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite the comments. The case is deferred for 27.10.2016.				

Rup

6	354	Party Name: SHREE KRISHNA OIL INDUSTRIES, TIRUPUR	Meet No/Date:9/85-ALC3/2016 29.09.2016	Status: Deferred
	HQ File :01/85/171/106/AM16 RA F. .No. 32/24/40/021/AM16	Fixation of ad-hoc I/O norms in terms of Para 4.06 of HBP, 2015-20 for export of Milling Grade Copra against import of Copra Grade-II.		
	The Committee noted that Coconut Development Board has furnished the comments vide their letter No. 0101/(220/2009-MKG(EPC)DGFT dt. 27.04.2016. The Committee decided to get the comments from PC.2 and PC-4 Section on the point “Whether firm can be allowed for import of Copra Grade-II against export of Milling Grade Copra in terms of para 4.06 of HBP, 2015-20”. The case is deferred for 27.10.2016.			

Rup

7

355 Case No.:2/1/85-ALC3/2015	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:	
HQ File :01/85/050/00001/AM16/	RLA File :07/24/040/00406/AM15/	Lic.No/Date:0710107659 19.02.2015	Approved	
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(12)/2015-DGFT dt. 023.08.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-				
Export Item	Qty	Sl.No.	Import Item	Qty
Paella Rice Seasoning (containing : Hydrolised Soy Sauce Powder-0.22Kg, Salt (Dried Refind Salt)-0.010Kg, Natural Cream flavour 100-0.007Kg, Oleoresin Turmeric-0.001Kg, Vanablanca 32 S-0.350Kg, Angel Yeast Extract TD 11-0.030Kg, Star Dry 100-0.400Kg, Lemon, FL, PDR, SD 10227600-0.007Kg & Robust Chicken flavour Concentrate R2G-237-H-0.050Kg)	1.00Kg	1	Hydrolised Soy Sauce Powder	0.022Kg
		2	Salt (Dried Refind Salt)	0.010Kg
		3	Natural Cream flavour 100	0.007Kg
		4	Oleoresin Turmeric	0.001Kg
		5	Vanablanca 32 S	0.350Kg
		6	Angel Yeast Extract TD 11	0.030Kg
		7	Star Dry 100	0.400Kg
		8	Lemon, FL, PDR, SD 10227600	0.007Kg
		9	Robust Chicken flavour Concentrate R2G-237-H	0.050Kg
RA may take consequential action as per policy/procedure.				

योगेंद्र सिंह/YOGINDER SINGH
उप महासिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महसिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग Ministry of Commerce
एन.एच. रोड, नई दिल्ली
N.H. Road, New Delhi

Rup

356	Party Name: C B INDUSTRIES, JAMNAGAR	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status: Decided
HQ File :01/85/171/094/AM17 RA F.No. 24/24/40/013/AM17	Fixation of ad-hoc I.O norms under para 4.06 of HBP, 2015-20 for export of Processed Betel Nuts		

The committee considered the application for fixation of ad-hoc norms under para 4.06 of HBP 2015-2020 for the import of "Unroasted Betel (Areca) (Supari) nut Halves against the export item "Roasted or UnroastedBetel(Areca)Nut(Supari)Sorted/Split/Tukda(pieces)/Farch(Fadcha)/Sweet/Sliced(Salli)/Graded".

The committee deliberated in detail on the request of the firm, DRI communication, provisions of the HBP 2015-2020. It was observed by the committee that **under para 4.06 AA is issued only after fixation of ad-hoc input output norms by the NC. Therefore, contention/urgency reported by the firm about arrival of the consignment and demurrage do not have any merit.**

The committee also discussed the concern of the DRI in the matter and observed that **in the present application the export item is "Roasted or UnroastedBetel(Areca)Nut(Supari)Sorted / Split / Tukda(pieces) / Farch(Fadcha) / Sweet / Sliced(Salli) / Graded".** Committee also noted that the firm is registered under Central Excise. Based on taking cue of the internal Committee constituted in DGFT, following is the decision of the NC(Norms Committee):-

To allow the ad-hoc norms on net-to-net basis with accountability clause subject to following conditions:-

- The variety/origin/grade of the Betel(Areca) nut will be the same in export product as imported.
- Central Excise of the unit shall monitor the utilization and thus will verify and certify the actual use of imported inputs in the export product.
- Firm will give an undertaking that the norms now allowed i.e. net-to-net with accountability clause will be the final and no request for modification/enhancement will be made in any circumstance.
- The firm will ensure that there will be no diversion whatsoever of the imported item in domestic market or otherwise.
- Customs may, at the port, take steps as they deem fit for verification to ensure usages of imported item(s) in export product including lab test of export sample.
- The import of Betel Nut (Supari) Split shall be subjected to prior import condition and export should be made within 6 months of date of import without any further EO extension.
- Import and exports should be made from same port.
- While issuing the Advance Authorisation the Regional Authority will send two DO letters (a) to Commissioner of Customs of port of registration and (b) to the jurisdictional Central Excise authorities to exercise maximum supervision on the import, export and manufacturing.
- This approval is specific for this application.


 योगेन्द्र सिंह/YOGINDER SINGH
 उप निदेशक निदेश व्यापार
 Dy. Director General of Foreign Trade
 निदेश व्यापार निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, विभाग of Commerce
 एन.टी. रोड, नया दिल्ली
 Udyog Bhawan, New Delhi



9	357 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted that revised comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 27.10.2016.				

Rup

358	Party Name:PARAG MILK FOODS PVT. LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status: Deferred
HQ File :01/85/50/096/AM16	RLA File :31/83/40/073/AM16	Request for grant of AA on repeat basis- clarification regarding	

The Committee noted that the comments of NDRI furnished vide their e-mail 27.09.2016. In view of concern raised by RA and NDRI's comments thereof, the Committee decided to get clarification from the firm on the following points

- 1) The firm has not given ITC(HS) Code of AMF, therefore how it can be considered as an alternative input recommended on norms fixed by NC in its M. No. 01 dt. 01.04.2016.
- 2) The inputs sought for import are not physically getting incorporated in three export products as evidenced from the flow chart and there is no clarity of nexus between the import item claimed and resultant export product and the basis on which ad-hoc norms has been allowed this input, if explained will make the issue more authentic.
- 3) The inputs claimed are high duty rate item and incidentally import are not allowed from China as per Notification No. 12 dt. 24.06.2016 .
- 4) Processed Cheese has to be manufactured from cheddar Cheese. However, Cheddar Cheese has to be manufactured from RCM prepared using butteroil imported. This is not clear as per flow chart provided. Moreover, good quality Cheddar Cheese cannot be prepared from pure RCM.
- 5) The quantity of butteroil data to be imported is sufficient for manufacture of said quantity of Ghee, Mozzarella Cheese and Paneer to be exported. However, quantity of butteroil to be imported for processed cheese manufacture is reported as 106.07MT, whereas the actual figure is $0.13 \times 392 = 50.96\text{MT}$.
- 6) Further, in your earlier application, the indigenous Inputs have been mentioned N/A under Column 1B of Appendix 4E. .

The case is deferred for 27.10.2016.

mlh

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.टी. रोड, नया दिल्ली
Udyog Bhawan, New Delhi

	359	Party Name:EXPOVAN	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status: Defered
11	F. No. 01/85/50/123/AM16/DES.VI RLA F.No. 32/24/40/010/AM16	Request for grant of wastage on input from 10% to 60% in respect of AAs obtained in terms of para 4.07 of HBP,(2015-20) in respect of AA No. 3210077697 dt. 04.09.2015, 3210077699 dt. 07.09.2015, 3210077701 dt. 07.09.2015, 3210077698 dt. 07.09.2015, 3210077700 dt. 07.09.2015, 3210077702 dt. 07.09.2015		
The Committee noted that NC has already approved the case with 10% wastage as applied for. The firm has not submitted any revised application in this regard. After discussion with the representative of MFPI, it was decided that the firm may be asked to appear for PH. The case is deferred for 27.10.2016.				

Rms

	360 Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/85-ALC3/2016 29.09.2016	Status:
12	HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deffered
The committee noted that MFPI and Deptt of Pharmaceutical, both have stated that the export item is not under their purview. Therefore, the Committee decided to seek the comments from MSME(Chem). The case is deferred for 27.10.2016.				

Rms

	361 Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/85-ALC3/2016 29.09.2016	Status:
13	HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deffered
The committee noted that MFPI and Deptt of Pharmaceutical, both have stated that the export item is not under their purview. Therefore, the Committee decided to seek the comments from MSME(Chem). The case is deferred for 27.10.2016.				

Rms

	362	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:9/85-ALC3/2016 29.09.2016	Status:
14	HQ File :01/85/50/151/AM12	RLA File :07/24/40/317/AM12	Lic.No/Date:07101084045 18.11.2011	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

योगेन्द्र सिंह/YOGINDER SINGH
उप-निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.टी. रोड, नया दिल्ली
N.T. Road, New Delhi

Rms

15	363 Case No.:7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

Rup

16	364 Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

Rup

17	365 Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

Rup

18	366 Case No.:01/85/50/113/AM14	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/50/113/AM14	RLA File :07/24/040/150/AM14/	Lic.No/Date:0710097664 22.08.2013	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

Rup

19	367 Case No.:11/22/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Deferred
The Committee decided to get the comments from AYUSH. The case is deferred for 27.10.2016.				

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप. निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
व्यापार विभाग, नई दिल्ली
Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

20	368 Case No.:21/6/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00048/AM17/	RLA File :09/24/040/00093/AM17/	Lic.No/Date:0910063673 24.05.2016	Approved
	The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12021/9/2016-GC&F-DCMSME dt. 23.09.2016 and DAE's letter No. 06/I-A/264/2016-SSSD/1/11444 dt. 29.08.2016. On the basis of comments of MSME(chem) and DAE, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	ZIRCOMAT 5 Micron/ 325 Mesh – Powder (Ceramic pacifier)	1.00Kg	Zircon Sand	0.900Kg
	RA may take consequential action as per policy/procedure.			

Rup

21	369 Case No.:6/14/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00131/AM16/	RLA File :09/24/040/00248/AM16/	Lic.No/Date:0910062394 28.07.2015	Approved
	The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12021/9/2016-GC&F-DCMSME dt. 23.09.2016 and DAE's letter No. 06/I-A/264/2016-SSSD/11441 dt. 29.08.2016. On the basis of comments of MSME(chem) and DAE, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	ZIRCOMAT 5 Micron/ 325 Mesh – Powder (Ceramic pacifier)	1.00Kg	Zircon Sand	0.900Kg
	RA may take consequential action as per policy/procedure.			

Rup

22	370 Case No.:8/7/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
	HQ File :01/85/050/00064/AM17/	RLA File :09/24/040/00057/AM17/	Lic.No/Date:0910063585 05.05.2016	Approved
	The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12021/9/2016-GC&F-DCMSME dt. 23.09.2016 and DAE's letter No. 06/I-A/264/2016-SSSD/11445 dt. 29.08.2016. On the basis of comments of MSME(chem) and DAE, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	ZIRCOMAT 5 Micron/ 325 Mesh – Powder (Ceramic pacifier)	1.00Kg	Zircon Sand	0.900Kg
	RA may take consequential action as per policy/procedure.			

योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक निदेश खास
Dy. Director General of Foreign Trade
निदेश खास निदेशालय
Directorate General of Foreign Trade
विभाग निदेश, Ministry of Commerce
एन. डी. ए. नगर दिल्ली
Udyog bhawan, New Delhi

h/h

Rup

371 Case No.:7/7/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:9/85- ALC3/2016 29.09.2016	Status:
HQ File :01/85/050/00063/AM17/	RLA File :09/24/040/00758/AM16/	Lic.No/Date:0910063509 18.04.2016	Approved
23 The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12021/9/2016-GC&F-DCMSME dt. 23.09.2016 and DAE's letter No. 06/I-A/264/2016-SSSD/11445 dt. 29.08.2016. On the basis of comments of MSME(chem) and DAE, the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
ZIRCOMAT 5 Micron/ 325 Mesh – Powder (Ceramic pacifier)	1.00Kg	Zircon Sand	0.900Kg
RA may take consequential action as per policy/procedure.			

यो: **सिंह/YOGINDER SINGH**
 Dy. **कानून व न्याय, वित्त व वाणिज्य**
 विभाग, **उद्योग विभाग, नया दिल्ली**
 Directorate of Industries,
 Ministry of Industries,
 Government of India,
 New Delhi

XXXXXXXXXXXX